

FORM A
PUBLIC ANNOUNCEMENT

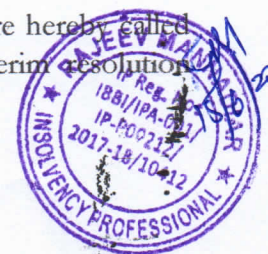
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
NATIONAL STEEL AND AGRO INDUSTRIES LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	NATIONAL STEEL AND AGRO INDUSTRIES LIMITED
2.	Date of incorporation of corporate debtor	09/01/1985
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L27100MH1985PLC140379
5.	Address of the registered office and principal office (if any) of corporate debtor	621, TULSIANI CHAMBERS, NARIMAN POINT, MUMBAI, 400021, Maharashtra.
6.	Insolvency commencement date in respect of corporate debtor	09/06/2020 , being the date of the Order passed by the Hon'ble National Company Law Tribunal, Mumbai.
7.	Estimated date of closure of insolvency resolution process	05/12/2020 , being 180 days from the Insolvency Commencement Date.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Rajeev Mannadiar IP No: IBBI /IPA-001/IP-P00212/2017-18/10412
9.	Address and e-mail of the interim resolution professional, as registered with the Board	401, Darshan CHS, Raghunath Dadaji Street, Fort, Mumbai, 400001. Tel: +91 22 4971 5974. Email- rajeev@integroip.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	401, Darshan CHS, Raghunath Dadaji Street, Fort, Mumbai, 400001. Tel: +91 22 4971 5974 Email- nsailcirp2020@gmail.com
11.	Last date for submission of claims	29/06/2020 (being 14 days from 15/06/2020, the date of receipt of the said order of NCLT by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information there is no class of creditor under section 21(6A)(b)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/home/downloads b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **NATIONAL STEEL AND AGRO INDUSTRIES LIMITED** on 09/06/2020.

The creditors of **NATIONAL STEEL AND AGRO INDUSTRIES LIMITED**, are hereby called upon to submit their claims with proof on or before 29th June 2020, to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



CA Rajeev Mannadiar
Interim Resolution Professional

Date : 15/06/2020

In the matter of NATIONAL STEEL AND AGRO INDUSTRIES LIMITED

Place : Mumbai

Registration No. IBBI/IPA-001/IP-P00212/2017-18/10412

